

ITEM NO.62

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 1016/2019

K. N. GOVINDACHARYA

Petitioner(s)

VERSUS

SECRETARY GENERAL & ORS.

Respondent(s)

(IA No. 154535/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 48339/2020 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 178586/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 118982/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 120212/2019 - CLARIFICATION/DIRECTION
IA No. 44662/2020 - EARLY HEARING APPLICATION)

Date : 17-10-2022 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Virag Gupta, Adv.
Mr. Vishal Arun Mishra, Adv.
Mr. Gaurav Pathak, Adv.
Mr. Ujjwal Bhardwaj, Adv.
Ms. Harshita Nigam, Adv.
Mr. Sachin Mittal, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The petition was filed praying inter alia for direction to live stream the proceedings of the Supreme Court in terms of judgment in Swapnil Tripathi vs. Supreme Court of India [(2018) 10 SCC 639].

Recently Full Court of the Supreme Court took a decision to start live-streaming of the proceedings before the Constitution Benches. It was also decided that the scope of live streaming can

thereafter be extended having gained experience from the proceedings before the Constitution Benches.

Interim application filed in the writ petition now prays for:

“(a) Direct for a special agreement with You Tube for safeguarding the copyright over live streaming and achived judicial proceedings as per the directions in judgment of Swapnil Tripathi vs. Supreme Court of India (2018) 10 SCC 639.”

Issue notice only on prayer (a) in the interim application, returnable on 28.11.2022.

(INDU MARWAH)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER